

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO.348
TO BE ANSWERED ON THE 19TH JULY, 2022

CROP LOSS IN KUTTANAD AND PALAKKAD REGIONS

348. SHRI KODIKUNNIL SURESH:
SHRI V.K. SREEKANDAN:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

(a) whether the Government is aware of the large-scale losses repeatedly suffered by paddy cultivators of Kuttanad and Palakkad regions of Kerala due to unexpected torrential rains, floods and untimely rains in the summer season;

(b) if so, whether the Kerala Government has sought action/help for paddy cultivators of these regions;

(c) if so, the details thereof;

(d) whether it is also a fact that the affected farmers in the districts have been demanding compensation for the loss suffered by them and demanded increase of the procurement price for their paddy produce;

(e) whether the Government has allocated any special compensation package for the paddy cultivators in the last three financial years or in the current year to subsume their losses; and

(f) if so, the details thereof?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE
कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a) to (f): Crop area affected due to hydro-meteorological calamities/hazards during 2021-22 in Kerala was 0.85 lakh hectares. However, Kerala has not reported crop area affected due to hydro-meteorological calamities/hazards during 2020-21 and 2022-23 (as on 15.07.2022).

The primary responsibility for disaster management rests with the State Governments. The State Governments provide financial relief to the affected people in the wake of notified disasters from the State Disaster Response Fund (SDRF), already placed at their disposal. However, in the event of disaster of a severe nature, additional financial assistance is extended from the National Disaster Response Fund (NDRF), as per the laid down procedure, which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT). Under the extant guidelines of SDRF and NDRF, relief is provided to the affected people for the damages caused due to notified natural calamities and not for compensation of loss suffered/claimed. Details of Funds allocated/released to the State Government of Kerala under SDRF from 2020-21 to 2022-23, are as under:

(Rs. in Crore)

Year	Allocation under SDRF	
	Central Share	State Share
2020-21	251.20	84.00
2021-22	251.20	84.00
2022-23	264.00	88.00

The State Government of Kerala has not submitted any memorandum seeking financial assistance from NDRF for hydro-meteorological calamities/hazards during 2020-21, 2021-22 and 2022-23 (so far).
